[Shri P. C. Sethi]

tioning under the administrative control of the Ministry of Tourism & Civil Aviation, has submitted the Preliminary report of inquiry into this accident. Accordng to his provisional finding, the accident was due to failure of the engine crew of the Dakshin Express.

We have initiated action to inculcate safety consciousness amongst railwaymen at all levels. We have held a meeting with the General Managers of Zonal railways for taking the message of safety home to each individual railway employee.

We are laying greatest stress on the maintenance of Railways' infrastructural assets in good order.

We have appointed two high-level teams consisting of officers of the Senior Administrative Grade from different disciplines. These teams will be meeting the cross section of field workers for immediate rectification of lacunae that may exist in any area Senior Directors of the Railway Board have been specially assigned the task of monitoring the work of these teams.

Active involvement of the Federations of Railway employees has also been ensured by holding meetings with the cross-section of staff directly concerned with the safety of railway working.

PROF. MADHU DANDAVATE (Rajapur): Sir, we have suggested that the Statement be taken into consideration under Rule 184 or 193, whichever is possible.

SHRI N. K. SHEJWALKAR (Gwalior): I have also given notice for having a discussion on this point.

MR. DEPUTY-SPEAKER: Mr. Sisodia has sought special permission. Mr. Pranab Mukherjee is absent. Therefore, he is allowed to introduce the Bill as a special case.

13.44 hrs.

INDUSTRIAL FINANCE CORPORATION (AMENDMENT) BILL*

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI SAWAI SINGH SISODIA): Sir, on behalf of Shri Pranab Kumar Mukherjee I beg to move for leave to introduce a Bill further to amend the Industrial Finance Corporation Act, 1948.

MR. DEPUTY-SPEAKER: The question is:

"That leave be granted to introduce a Bill further to amend the Industrial Finance Corporation Act, 1948."

The motion was adopted.

SHRI SAWAI SINGH SISODIA: Sir, I introduce† the Bill.

13.45 hrs.

The Lok Sabha adjourned for Lunch till forty-five minutes past Fourteen of the Clock.

The Lok Sabha re-assembled after Lunch at forty-nine minutes past Fourteen of the Clock.

13.46 hrs.

BUSINESS OF THE HOUSE

THE MINISTER OF PARLIAMENTARY AFFAIRS AND WORKS AND HOUSING (SHRI BHISHMA NARAIN SINGH): With your permission, Sir, I rise to announce that

---

*Published in Gazette of India Extraordinary, Part III, Section 2, dated 19-2-1982.

†Introduced with the recommendation of the President.

Government Business in this House during the week commencing 23rd February, 1982 will consist of:—

1. Presentation of the Railway Budget for 1982-83.

2. Consideration and passing of the Industrial Finance Corporation (Amendment) Bill, 1982.

3. Discussion on the Presidents's Address.

4. At 5.00 p.m. on Saturday, the 27th February, 1982, presentation of the Central Budget for 1982-83.

MR. DEPUTY-SPEAKER: Shri Jai Pal Singh Kashyap. He is not here.

PROF. MADHU DANDAVATE (Rajapur): Sir, when the Minister for Parliamentary Affairs makes a statement regarding Government business for the week commencing 23rd February, 1982, I would like to suggest the following items for inclusion in the business which he has already made:

(i) Violation of the Government of India Industrial Location Policy by the Maharashtra Government while Shri A. R. Antulay was the Chief Minister. (*Interruptions*).

It has been reported that in violation of the Government of India's Industrial Location Policy the former Chief Minister of Maharashtra, Shri A. R. Antulay had issued on 12th January, 1982 No-Objection Certificate to a soap factory having 90,000 square metres of land at Mankhurd in Bombay. Since the soap factory proposes to create a synthetic detergent plant on this land within the metropolitan limits of Bombay, the former Chief Minister's action in clearing the soap factory's application constituted a clear breach of the Government of India's Industrial Location Policy.

No motive is attributed. The Government should make a statement in this regard in the House.

(ii) Imposition of minority Governments in Kerala and Assam. In Kerala, in spite of precarious balance between the Opposition and the Ruling Party, only through the casting vote of the Speaker, the Kerala Ministry has been sustained. Thus, besides foisting a minority Ministry on the State, there has been a denigration of the Speaker's office.

In Assam not only a minority Ministry has been imposed on the State but the legislative support to the Ministry had not been tested on the floor of the Legislature.

In the interest of democracy, both these issues must be discussed in the House. I may point out that in the vote-on-account in the Kerala Assembly, there are more than 100 amendments and the Speaker will have to vote 100 times. That is the position. (*Interruptions*)

SHRI N. K. SHEJWALKAR (Gwalior): The proposed business does not provide any place for the most important and urgent matter regarding the absorption and/or providing alternative employment of permanent nature to the thousands of temporary employees who were working for the census during the last two years all over India. Their services will be ending by the 28th of February, 1982. Thousands of such employees are worried about their uncertain future and at many a place they have demanded absorption and re-employment. If this matter is not considered early and no decision is taken thereupon by the Government, serious problems of unemployment, age bar, discontinuance of service etc., will arise. As such, this subject must find a place in the Business of the coming week.

श्री आर० एन० राकेश (चैल) : उपाध्यक्ष महोदय, मैं आपके माध्यम से अगले सप्ताह की कार्यवाही में सम्मिलित करने के लिये निम्न विषय का उल्लेख करता हूं :

मेरे संसदीय चुनाव क्षेत्र चायल एवं प्रधान मंत्री जी के जन्म नगर स्थित

[श्री आर० एन० राकेश]

पुसलि स्टेशन पूरामुफ्ती के थानाध्यक्ष ने एक 28 वर्षीय हरिजन युवक तथा 32 वर्षीय मुस्लिम व्यापारी का 8,000 रु० छीन लिया । रुपये को हजम करने की नीयत से थानाध्यक्ष पूरामुफ्ती ने इन दोनों व्यापारियों को फर्जी डकैती मुठभेड़ दिखाकर मार डाला । मृतकों के साथ एक तीस वर्षीय अन्य युवक भी था जो किसी तरह इस कांड से बचकर भाग निकलने में कामयाब हुआ जिसने कि इस घटना का भंडाफोड़ किया । इस घटना को ले कर पूरे जनपद के हरिजन एवं कमजोर वर्गों में घोर आक्रोश पैदा हुआ । गत 6 जनवरी को दसियों हजार हजिरन, अल्यसंख्यक और कमजोर वर्गों ने उपरोक्त थाने का शान्तिपूर्ण घेराव किया लेकिन उस शान्तिपूर्ण घेराव पर भी पुलिस ने भारी लाठी चार्ज किया । सैकड़ों लोगों को प्राण घातक चोटें पहुंचाई, उनके खिलाफ फर्जी मुकदमों कायम किये तथा इस घटना के एक घंटे बाद हरिजनों की लड़ाई में आगे रहने वाले कांग्रेस (आई) के ही एक 60 वर्षीय कार्यकर्ता अच्छेमियां जो एक पैर के लगड़े भी थे, को पुलिस घसीट कर थाने के अन्दर ले गयी जहां उक्त थानाध्यक्ष ने अच्छे मियां का 12 हजार रूपया नकद, घड़ी एवं अन्य सामान छीन लिया और उनके सर से पैर तक लाठियों द्वारा इतना भयंकर प्रहार किया कि उनके जिन्दा होते हुए भी थानाध्यक्ष उपरोक्त ने मृतक समझ लिया और मृतक समझकर ही उन्हें लाद कर पुलिस लाइन इलाहाबाद में ले जाया गया, जहां उन्हें जिन्दा किन्तु बेहोश पाया गया, उसी हालत में उक्त जुझारू कार्यकर्ता को स्वरूप रानी नेहरू हस्पताल इलाहाबाद में भर्ती करा दिया । जिन्दगी और मौत से संघर्ष करते गत 17 फरवरी, 82 लगभग 1.30 बजे दिन इस कार्यकर्ता की मृत्यु हो गयी जिससे इलाहाबाद जनपद की स्थिति बड़ी ही विस्फोटक हो गयी है । लेकिन अभी तक उपरोक्त थानाध्यक्ष एवं अन्य पुलिस जनों के साथ कोई कार्यवाही नहीं की गयी है । यह मेरे संसदीय क्षेत्र की घटना है । उपरोक्त थानाध्यक्ष ने इस प्रकार इस घटना के तहत एक हरिजन और दो मुस्लिम की हत्या की है । रूपया छीनकर डकैती का भी अपराध किया है । उसने इस अपराध के द्वारा साबित कर दिया है कि वह पुलिस भेष में डकैत और हत्यारा है । हजिरन एवं अल्प संख्यकों के अस्तित्व के लिये उनकी जिन्दगी और आबरू के लिए यह पुलिस अधिकारी एक भयंकर खतरा है ।

अतः मैं चाहता हूं कि स्थिति और अधिक विस्फोटक होने के पूर्व ही उपरोक्त हरिजन और कमजोर वर्गों की हत्या करने वाले इन पुलिस जनों के विरूद्ध 396 एवं 307 ता० हि० के अन्तर्गत मुकदमा कायम करके अभियुक्तजनों को अविलम्ब जेल भेजा जाये ।

SHRIMATI PRAMILA DANDAVATE (Bombay North Central): Mr. Deputy-Speaker, Sir, I would like to suggest the following items for inclusion in the business for the next week.

1. The strike of textile workers in Bombay has entered 36th day causing great damage to the production of cloth, an essential item, in the productivity year and loss to the tune of Rs. 136 to 200 crores according to mill-owners.

The R.M.M.S. the recognised union has lost recognition of the workers which is evident from the fact that in spite of the recognised union's appeal to the workers to resume their duty, they have continued to remain on strike.

The Government should direct the State Government to amend the

B.I.R.A. so as to give opportunity to workers to choose their union by secret ballot.

2. There have been reports from all parts of the country, in particular, from Maharashtra and Karnataka, of irregularities and corruption in the irregularities and corruption in the high time that the position was reviewed by the Union Government who determine the allocation of cement to States and lay down clear guidelines to obviate any scope for such malpractices creeping into the distribution of cement by State authorities. Since this is a matter of wide public importance, there should be a discussion on the subject in the House and an assurance to institute an inquiry into the cases of corruption brought out by different public bodies as in the case of Karnataka Public Accounts Committee findings.

श्री अटल बिहारी वाजपेयी (नई दिल्ली) : उपाध्यक्ष महोदय, आगामी सप्ताह की विषय सूची में निम्नलिखित विषयों का समावेश किया जाये :—

(1) देश के विभिन्न भागों, विशेषतः उत्तर प्रदेश में डाकुओं का सफाया करने की आड़ में निर्दोष और निरीह नागरिकों की हत्या करने का जो क्रम चल रहा है, वह गहरी चिन्ता का विषय है। अब तक उत्तर प्रदेश में डाकुओं और पुलिस की कथित मुठभेड़ों में 5,000 के करीब आदमी मारे जा चुके हैं। आश्चर्य यह है कि इन मुठभेड़ों में मरने वाले पुलिस जनों की संख्या नगण्य है। कथित डाकुओं से मिले हथियारों का भी विवरण प्राप्त नहीं है। डाकू समस्या का उन्मूलन आवश्यक है, किन्तु फर्जी मुठभेड़ें दिखाकर निर्दोष लोगों को मारना कानन तथा व्यवस्था की जड़ें हिलाकर रख देगा।

गृह मंत्री इन मुठभेड़ों के सम्बन्ध में एक ब्यान दें और उस पर सदन को विचार का मौका दिया जाये।

(2) देश के विभिन्न भागों में हरिजनों तथा जनजातियों के सदस्यों पर होने वाले अत्याचार बढ़ रहे हैं। अभी साढूपुर का हत्याकांड ताजा ही था कि मध्य प्रदेश के बेसतरा में 14 सतनामी हरिजनों का कत्लेआम कर दिया गया। यदि पुलिस समय पर कार्रवाई करती तो यह कांड रोका जा सकता था। हैदराबाद में हिजरनों के जुलूस पर अकारण लाठी-चार्ज किया गया। करीमनगर में नगर म्युनिसिपल कमेटी के चुनाव में जनरल सीट से लड़ने वाले एक हरिजन को अमानुषिक अत्याचार का शिकार बनाया गया और उसकी पत्नी तथा बच्चों को जिन्दा जला दिया गया। केरल के त्रिचूर जिले के पन्नायूर नामक स्थान पर हरिजनों को उत्पीड़न का निशाना बनाया गया।

संक्षेप में, सारे देश में परिगणित जाति तथा जनजाति के सदस्य हिंसा, हत्या बलात्कार और आगजनी का लक्ष्य बनाये जा रहे हैं, इस विषय पर पृथक चर्चा आवश्यक है।

15.00 hrs.

श्री धनिकलाल मंडल (झंझारपुर) : उपाध्य महोदय, पिछड़ा वर्ग आयोग ने अपना प्रतिवेदन दो साल से भी अधिक समय पहले 31 दिसम्बर, 1980 को प्रस्तुत कर दिया है। लेकिन दुख है कि उक्त प्रतिवेदन को आज तक सदन के पटल पर न तो रखा गया है और न उस पर चर्चा ही हुई है। एक ओर तो इस प्रकार के आयोग के गठन पर लाखों रूपया खर्च किया जाता है और दूसरी ओर उसके प्रतिवेदन को गृह मंत्रालय की अलमारी में बन्द कर दिया जाता है, जहां वह दीमकों का शिकार होता है। इसका क्या औचित्य है ?

पिछड़े वर्ग के लोगों को आशा भरी आंखें मंडल आयोग पर उसके गठन

[धनिक लाल मंडल]

के समय से ही लगी रही हैं और वे सरकार की इस उपेक्षा-नीति से बेकरार और बेदार हो रहे हैं। अपनी इसी बेकरारी और बेदारी का इजहार करने के लिए वे लोग 18 फरवरी को वोट क्लब के मैदान में हजारों की संख्या में इक्ट्ठा हुए थे और उन्होंने राष्ट्रपति जी को स्मरण-पत्र दिए थे।

इस प्रतिवेदन को सभा पटल पर रखने तथा चर्चा उठाने में अब किसी प्रकार का विलम्ब संविधान-विरोधी होगा। संविधान की धारा 340, जिसके तहत इस आयोग का गठन किया गया है, और धारा 340(3) जो इसको सदन के पटल पर रखने का आदेश करती है, मैन्डेटरी उपबन्ध हैं। सरकार इस प्रतिवेदन पर चर्चा में विलम्ब करके राष्ट्रपति जी की स्थिति को भी बिगाड़ रही है, जो सभी प्रकार के विवाद से ऊपर हैं और समझे भी जाते हैं।

मैं मांग करता हूं कि संसदीय कार्य मंत्री, जो बड़े ही सौम्य और भद्र पुरूष हैं, राष्ट्रपति जी की स्थिति को बचाने के लिए अगले सप्ताह की कार्य-सूची में इस विषय को शामिल कर लें।

विधि-व्यवस्था एक सीमा के बाद केन्द्र की चिन्ता का विषय बन जाता है और सदन के माननीय सदस्यों की भी चिन्ता का विषय बन जाता है। जिस प्रकार से बिहार के पश्चिम चम्पारण जिला में पुलिस, डकैत और बड़े लोगों की सांठ-गांठ से डकैत राज बनता जा रहा है, उत्तर प्रदेश के मैनपुरी जिले में डकैत कचहरी लगाते और न्याय देने की हिमाकत कर रहे हैं, मध्य प्रदेश में चार नवयुवकों को पेड़ से उलटा टांग कर तथा बिजली से इन्द्रिय जला कर नंपुसक बनाया गया है, किसान और मजदूर पटना जिला में कानन अपने हाथ में ले रहे हैं और उनका पुलिस और प्रशासन पर से विश्वास उठता जा रहा है, कानन और व्यवस्था के प्रति आदर मिटता जा रहा है, हरिजन, कमजोर वर्ग के लोग और अल्पसंख्यक असुरक्षित बनते जा रहे हैं, देश तेजी से अराजकता और हिंसा की ओर बढ़ रहा है, असामाजिक और राष्ट्रद्रोही तत्व सक्रिय हो रहे हैं, ये सभी बातें ऐसी हैं, जिन पर चर्चा करने की आवश्यकता है। सदन लोगों के आंसू और हास्य दोनों का आईना है और बनना चाहिए। देश के लोगों को इसका एहसास कराना होगा कि अब हमें संभलना होगा, अन्यथा हम गंभीर दुर्घटना के शिकार होंगे।

मैं मांग करता हूं कि संसदीय कार्य मंत्री, जो एक सौम्य और भद्र पुरूष हैं, इस विषय को अगले सप्ताह की कार्य सूची में शामिल करें।

SHRI HARIKESH BAHADUR (Gorakhpur): The following matters of urgent public importance are to be included in the List of Business:—

The first is the division of Life Insurance Corporation into 5 autonomous Corporations. It is a matter of serious concern. This act of the Government will create problems for the people and for the employees. Therefore, it should be discussed in the House.

The second matter is that there is a serious power crisis throughout the country and the people are in distress. This is a matter of grave concern. Therefore, a discussion should be allowed on this subject in the House during next week.

(Interruptions)

The election in Garhwal must be conducted. It is most essential.

SHRI BISHMA NARAIN SINGH: I amextremely grateful to the hon. Members for the valuable suggestions they have made. I will go through the record and if I think proper. I will bring them to the notice of the Business Advisory Committee.

श्री धनिक लाल मंडल : मंडल आयोग का क्या करेंगे ?

श्री राम विलास पासवान (हाजापुर) : मंडल आयोग पर तो कहिए ।

15.05 hrs

CRIMINAL LAW (AMENDMENT) BILL

EXTENSION OF TIME FOR PRESENTATION OF RE/ORT OF JOINT COWMITTEE

SHRI R. S. SPARROW (Jullundur): Sr, I beg to move:

"That this House do further extend upto the last day of the penultimate week of the Monsoon Session, 1982, the time for presentation of the Report of the Joint Committee on the Bill further to amend the Indian Penal Code, the Code of Criminal Procedure, 1973 and the Indian Evidence Act, 1872."

MR. DEPUTX- SPEAKER: The question is:

"That this House do further extend upto the last day of the penultimate week of the Monsoon Session, 1982, the time for presentation of the Report of the Joint Committee on the Bill further to amend the Indian Penal Code, the Code of Criminal Procedure, 1973 and the Indian Evidence Act, 1872."

The motion was adopted.

15.06 hrs.

MOTION *RE.* SUSPENSION OF PROVISO TO RULE 66

THE MINISTER OF AGRICULTURE AND RURAL DEVELOPMENT AND CIVIL SUPPLIES (RAO BIRENDRA SINGH): Sir, I beg to move:

"That this House do suspend the proviso to Rule 66 of the Rules of Procedure and Conduct of Business in Lok Sabha in its application to the motions for taking into consideration and passing of the Sugar Cess Bill, 1981 and the Sugar Development Fund Bill, 1981."

SHRI ATAL BIHARI VAJPAYEE (New Delhi): Why?

SHRI N. K. SHEJWALKAR (Gwalior): They should not take the House for granted like this....

MR. DEPUTY-SPEAKER: The question is:

"That this House do suspend the proviso to Rule 66 of the Rules of Procedure and Conduct of Business in Lok Sabha in its application to th motions for taking into consideration and passing of the Sugar Cess Bill, 1981 and the Sugar Development Fund Bill, 1981".

Those in favour will please say 'Aye.'

SEVERAL HON. MEMBERS: 'Aye'.

MR. DEPUTY-SPEAKER: Those against will please say 'No'.

SOME HON. MEMBERS: 'No'.

MR. DEPUTY-SPEAKER: I think the 'Ayes' have it. The 'Ayes' have it...

SHRI ATAL BIHARI VAJPAYEE: The 'Noes' have it. The hon. Minister should give an explanation why he wants to suspend the rule.

MR. DEPUTY-SPEAKER: They want an explanation.